

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 6003 of 2019

Sarwan Kumar Petitioner
Versus
Central Coalfields Limited through its
Chairman-cum-Managing Director, Ranchi & Ors. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Udai Prakash, Advocate
For the Respondents : Dr. Vijay Kant Dubey, Advocate

06/17.04.2021 At the very outset, learned counsel appearing for the petitioner seeks permission of this Court to withdraw the instant writ application with a liberty to file afresh as and when the cause of action arises.

Learned counsel for the respondents has no objection to the same.

Permission is accorded.

Accordingly, this writ application stands dismissed as withdrawn with the aforesaid liberty.

(Dr. S.N. Pathak, J.)